

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213- IA/344(AHM)2022
ITEM No.214- IA/346(AHM)2022
ITEM No.215- IA/933(AHM)2024
in
CP(IB) 142 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

New King Abrasive
V/s
Prince Vitrified Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 26/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv.
For the Respondent/SM : Mr. Vijay Patel, Adv. R-1 to 4
For the SBI : Ms. Nitu Chaturvedi, Adv. a.w Mr. Aditya Raval, Adv.
For the Liquidator : Mr. Rushabh Shah, PCS in IA 933 of 2024

ORDER

IA/344(AHM)2022

Applicant wants to check the report as yet all respondents are not properly served. He is directed to issue notice upon respondents No. 4 & 5.

List for further consideration on 24.09.2024.

IA/346(AHM)2022

List for further consideration on 24.09.2024.

IA/933(AHM)2024

None present for State Tax Officer. State Tax Officer is directed to remain present on next date of hearing and file reply. Applicant should ensure serve notice on appropriate authority.

List for further consideration on 24.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)